

tion has been invited to a news-item published in the 'National Herald' of June 15, 1992, captioned "Bleak future for N-Power industry";

(b) if so, whether there is any shift in Government's policy regarding N-Power; and

(c) what was the proposed allocation for Nuclear Power during the Eighth Five Year Plan, and what is the actual allocation made for this sector during the Plan?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. KUMARAMANGALAM): (a) Yes, Sir.

(b) There has been no shift in the Government's policy regarding nuclear power. However, the 10,000 MWe programme for the turn of the century has been recast to 5,700 MWe to match the availability of funds.

(c) Against the proposed Eighth Five Year Plan outlay of Rs. 14,400 crores the Planning Commission has indicated a plan outlay of Rs. 4231 crores for nuclear power sector as a whole.

#### Implementation of Kudankulam Nuclear Power Project

725. SHRI S. K. T. RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) what are the impediments which delay the construction of Atomic Power Station in Kudankulam, Tamil Nadu;

(b) what steps are being taken by Government to overcome the impediments;

(c) what special efforts are being taken to handle the situation caused by the recent political developments in the erstwhile U.S.S.R.; and

(d) by when this Atomic Power Station is expected to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUMARAMANGALAM): (a) Recent political developments in the erstwhile USSR have introduced uncertainties.

(b) and (c) Preliminary discussions have been initiated with the Russian Federation. Through these discussions responsibilities for supply of equipment, credit etc. will have to be re-affirmed.

(d) No completion schedule can be indicated at this stage due to the above factors.

#### Flouting provisions of DPCO, 1987

726. SHRI RAMACHANDRAN PILLAJ: Will the PRIME MINISTER be pleased to state:

(a) what action Government have taken against the drug companies who are more often flouting the provisions of Drug Price Control Order of 1987; and

(b) how many drug companies have been penalised for the above reasons?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) Whenever any instance of violation of DPCO comes to the notice of the Government, the matter is examined and further action is taken as per the provisions of DPCO, 1987 and the Essential Commodities Act.